- (ख) क्या यह सच है कि १६४१ -- ६१ के बीच के इन दस वर्षों में उनकी संख्या दगने से भी अधिक हो गई है"; और
- (ग) यदि हां, तो इसका क्या कारण

t [MUSLIMS IN ASSAM

- •353. SHRI P. L. KUREEL VRF TALJB: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of Muslims in Assam according to the Census conducted in 1951 and in 1961 respectively;
- (b) whether it is a fact that in those ten years between 1951-61 the number has more than doubled; and
 - (c) if so, what is the reason therefor?]

गृह-कार्य मंत्रालय में उपमंत्री (श्रीमती मरगतम चन्द्रशेखर) : (क) शसम में म्सलमानों की जनसंख्या सन् १९५१ के जनगणना के अनुसार १,६६५,६३६ थी तथा सन् १६६१ की जनगणना के अनुसार २,७६५,५०६ थी ।

(ख) तथा (ग) बढ़ोतरी केवल ३८ ४५ प्रतिशत हुई।

t[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI MARAGATHAM CHANDRASE-KHAR): (a) The population of Muslims in Assam according to the 1951 Census was 1,995,936 and in 1961 2,765,509.

(b) and (c) The percentage of increase is only 38" 55.]

प्राइमरी स्कल के श्रध्यापकों के बेतन

*३५४. श्री भगवत नारायण भागंव : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि प्राइमरी स्कूल के ग्रध्यापकों की वेतन बृद्धि के लिये राज्यों को ५० प्रतिशत सहायता

देने की केन्द्रीय सरकार की योजना किन-किन राज्यों में कार्यान्वित हो रही है ग्रौर तुतीय पंचवर्षीय योजन। की शेष अवधि में किन-किन राज्यों में कार्यान्वित की जायेगी ?

t[SALARIES or PRIMARY SCHOOL **TEACHERS**

354. SHRI B. N. BHARGAVA: Will the Minister of EDUCATION be pleased to state the names of the States which are implementing the Central Government's Scheme of providing fifty per cent assistance to Stages for raiting the salaries of teachers in primaryschools and the names of the State which would implement the scheme during the remaining period of th« Third Five year Plan?]

शिक्षा मंत्री (श्री मोहम्मदग्रली करीम चागला) : प्राथमिक ग्रध्यापकों की वेतन वृद्धि और वद्धावस्था के लिए व्यवस्था की योजना राज्य क्षेत्र के अन्तर्गत आती है और इसके लिए ५० प्रतिशत के ब्राधार पर केन्द्रीय सहायता मिलती है ।

ग्रांध्र प्रदेश, ग्रसम, विहार, गजरात, मध्य प्रदेश, महाराष्ट्, उड़ीसा, उत्तर प्रदेश, ग्रीर पश्चिम बंगाल में इसे कार्यान्त्रित किया जा रहा है। बाको राज्यों में या तो बेतन-मान पहले ही से संबोधित कर दिये गये हैं या इस विषय पर विचार किया जा रहा है। इस सम्बन्ध में ग्रन्तिम निर्णय राज्य सरकारें स्वयं करती हैं।

fTHE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): The scheme of improvement of salaries and old age provision for primary teachers is ia the State sector and receives Central assistance on a 50 per cent basis.

It is being implemented in Andhra Pradesh, Assam, Bihar, Gujarat, Madhya Pradesh, Maharash'ra, Orissa, Uttar Pradesh and West Bengal. la the remaining States, the scales of have already been revised earlier or the matter is under consideration. The final decision rests with the State Governments themselves.]

BLENDING OF IMPORTED COKING COM. WITH INDIAN COAL

- *355. SHRI A. B. VAJPAYEE: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:
- (a) whether experiments are being made for blending imported coking «oal with Indian coal;
 - (b) if so, the results thereof; and
- (c) whether there is a proposal to import grade I coal?

THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

- (b) The results of these experiments will be known after they are completed.
- (c) The ques^fion of importing any Coking Coal will be decided only when the results of the experiments now being carried out are known and internal availability of Coking Coal has been further studied.

TOURS UNDERTAKEN BY THB LAW MINISTER

- 342. SHRI V. M. CHORDIA: **Will** the Minister of LAW be pleased *• s⁺ate;
- (a) the particulars of the tour* undertaken by him between 22nd September, 1963 and 31st October, 1963; and
- (b) the amount of T.A. and DA drawn by him, as also by the officials and orderlies who accompanied him on tour* during the same period?

THE MINISTER OF LAW (SHRI A K. SEN): (a) A statement (Statement 'A') containing the required information is placed on the Table of the House.

(b) No daily allowance or incidentals have been drawn by the Minister of Law in respect of any of his tours. A statement (Statement 'B') showing the expenditure on air fare in respect of the tours is placed on the Table of the House. A statement (Statement 'C') showing the expenditure on t.a. and d.a. of the officials and orderlies who accompanied the Minister of Law is also placed on the Table of the House.

STATEMENT 'A'

Particulars of tours undertaken by the Minister of Law between 22-9-1963 and 31-10-1963

serial No.	Period of tour	ŀ	Place				
1.	20-9-1963 to 23-9-1963	•	Delhi to Bombay				
2.	25-9-1963 to 28-9-1963		Delhi to Calcutta				
3.	29-9-1963 to 4-10-1963		Delhi-Madras-Madurai-Bangalore				
4.	10-10-1963 to 18-10-1963		Delhi—Calcutta				
5.	24-10-1963 to 1-11-1963		DelhiCalcutta				

STATEMENT 'B'

Particulars of expenditure on the tours of the Minister of Law during the period 22-9-1963 31-10-1963

			6.	1	Air Fare Rs.
ı.	Tour to Bombay and back (20-9-63 to 23-9-63)	• •	•		552.00
2.	Tour to Calcutta and back (25-9-63 to 28-9-63)	• '			504.00
3.	Tour to Madras, Madurai, Bangalore and back (29-9-63 to 4-10-63)				786.00